

(b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No.L.T. 647/15/09]

Notifications of the Ministry of Rural Development

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): Sir, I beg to lay on the Table

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Rural Development (Department of Rural Development) under sub-section (2) of Section 29 of the National Rural Employment Guarantee Act, 2005:—

(1) S.O. 2999 (E), dated the 31st December, 2008, amending Schedule II of the National Rural Employment Guarantee Act, 2005.

(2) S.O. 513 (E), dated the 19th February, 2009, amending Schedule II of the National Rural Employment Guarantee Act, 2005.

[Placed in Library. See No.L.T. 673/15/09]

(3) G.S.R. 162 (E), dated the 12th March, 2009, regarding nomination of members to the Central Employment Guarantee Council.

[Placed in Library. See No.L.T. 675/15/09]

(4) G.S.R. 309 (E), dated the 5th May, 2009, publishing the National Rural Employment Guarantee (Central Council) Amendment Rules, 2009.

[Placed in Library. See No.L.T. 674/15/09]

(5) S.O. 1387 (E), dated the 1st January, 2009, amending Notification S.O. 1 (E), dated 1st January, 2009, to substitute certain entries in the original Notification.

(6) S.O. 1824 (E), dated the 24th July, 2009, amending Schedule I of the National Rural Employment Guarantee Act, 2005.

[Placed in Library. For (5) and (7) See No.L.T. 673/15/09]

II. A copy (in English and Hindi) of the Ministry of Rural Development (Department of Rural Development) Notification G.S.R. 134 (E), dated the 27th February, 2009, publishing the National Rural Employment Guarantee (Central Council) Amendment Rules, 2009, under sub-section (1) of Section 33 of the National Rural Employment Guarantee Act, 2005.

[Placed in Library. See No.L.T. 674/15/09]

Notification of the Ministry of Corporate Affairs

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND THE MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): Sir, I beg to lay on the Table, under sub-section (5) of Section 396 of the

Companies Act, 1956, a copy (in English and Hindi) of the Ministry of Corporate Affairs Notification S.O.1847 (E), dated the 28th July, 2009, publishing the M/S. Bharat Refractories Limited and the M/S. Steel Authority of India Limited Amalgamation Order, 2009.

[Placed in Library. See No.L.T. 666/15/09]

- I. **Report and Accounts (2007-08) of the Brahmaputra Cracker and Polymer Limited, Dibrugarh and related papers.**
- II. **Report and Accounts (2007-08) of the Institute of Pesticide Formulation Technology, Gurgaon and related papers.**
- III. **MOU (2009-10) between the Government of India and the Indian Drugs and Pharmaceuticals Limited.**

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS (SHRI SRIKANT JENA): Sir,
I beg to lay on the Table

- I. A copy each (in English and Hindi) of the following papers under sub-section (4) of Section 619A of the Companies Act, 1956:—
 - (a) Annual Report and Accounts of the Brahmaputra Cracker and Polymer Limited, Dibrugarh, for the year 2007-08, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company.
 - (c) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above.

[Placed in Library. See No.L.T. 667/15/09]

- II. A copy each (in English and Hindi) of the following papers:—
 - (a) Seventeenth Annual Report and Accounts of the Institute of Pesticide Formulation Technology (IPFT), Gurgaon, for the year 2007-08, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 668/15/09]

- III. Memorandum of Understanding between the Government of India (Ministry of Chemicals and Fertilizers, Department of Chemicals and Petrochemicals) and the Indian Drugs and Pharmaceuticals Limited (IDPL), for the year 2009-10.

[Placed in Library. See No.L.T. 580/15/09]